

**Construction under HRIDAY scheme in cities from  
Telangana, Andhra Pradesh**

2908. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Ministry is considering to take up construction of projects under Heritage City Development and Augmentation Yojana (HRIDAY) scheme with an outlay of 31 crores in selected cities in the country; if so, the details thereof; and

(b) the number of cities selected for this purpose in the country and particularly in the State of Telangana/Andhra Pradesh, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) The HRIDAY scheme is set to be implemented in following 12 identified cities viz. Ajmer, Amravati, Amritsar, Badami, Dwaraka, Gaya, Kanchipuram, Mathura, Puri, Varanasi, Valakanni and Warangal. The duration of the scheme is 27 months starting from January, 2015 with a total outlay of ₹ 500 crores.

(b) The city of Amravati from Andhra Pradesh with Budget of ₹ 22.26 crores and the city of Warangal from Telangana with Budget of ₹ 40.54 crores has been identified for implementation under HRIDAY scheme.

**Harassment to applicants of DDA Rohini Residential Scheme**

2909. SHRI RONALD SAPA TLAU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of allottees of Rohini Residential Scheme-1981 along with all terms and conditions on which plots were offered;

(b) original timeline of allotting plots and their handing over to eligible allottees;

(c) detailed reasons for DDA not adhering to this timeline;

(d) total delay (in years) that occurred in holding draw of plots and date of draw;

(e) were original terms and conditions of allotment and plot size altered when was held for allotment;

(f) the reasons why applicants/their representatives not consulted before such alteration; and

(g) the reasons why DDA which caused harassment to applicants by delay is now declaring them ineligible due to purchase from open market?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAOINDERJIT SINGH): (a) Delhi Development Authority (DDA) has informed that, as per available records, the number of allotments made in various categories are as under:—

- (i) Middle Income Group (MIG): 24,461;
- (ii) Lower Income Group (LIG): 37,665; and
- (iii) Economic Weaker Section (EWS): 18,461.

As per the terms and conditions of the Rohini Residential Scheme-1981, the applicant will be eligible for allotment of a plot if “the individual or his wife/her husband or any of his/her minor children do not own in full or in part on lease-hold or free-hold basis any residential plot of land or a house or have not been allotted on hire-purchase basis a residential flat in Delhi/New Delhi or Delhi Cantonment. If, however, individual share of the applicant in the jointly owned plot or land under the residential house is less than 65 sq.mtrs., an application for allotment of plot can be entertained. Persons who own a house or a plot allotted by the Delhi Development Authority on an area of even less than 65 sq.mtrs. shall not, however, be eligible for allotment”. The eligibility criteria has been revised in the year 2014 in terms of Rule 17 of the DDA (Disposal of Developed Nazul Land) Rules, 1981, which provides that no nazul land shall be allotted for residential purpose to an individual other than that for whom on the date of allotment of Nazul land, the other land owned by or allotted to such individual is less than 67 sq.mtrs or the house owned by such individual is on a plot of land which measures less than 67 sq.mtrs., or the share of such individual in any such other land or house measures less than 67 sq. mtrs.

(b) to (d) DDA has informed that it was mentioned in the Brochure of Rohini Residential Scheme-1981 that the allotment of plots will be made in phases spread over a period of five years. The time line could not be adhered to due to litigations in acquisition of land and resistance from land owners in construction of infrastructure facilities. The year-wise break up of allotment is as under:—

Year	MIG	LIG	Janta/EWS	Total
1982	1599	4080	4610	10289
1983	2208	4711	3184	10103
1984	956	1372	2729	5057
1987	1531	2483	1272	5286

Year	MIG	LIG	Janta/EWS	Total
1989	2064	1740	900	4704
1991	2033	2729	978	5740
1994	466	—	184	650
1996	165	377	40	582
2001	—	09	—	09
2002	04	01	02	07
2003	1515	2122	46	2683
2004	3627	3813	01	7441
2005	297	857	02	1156
2007	80	382	—	462
2012	7916	12350	4402	24668
2014	—	639	111	750
TOTAL	24461	37665	18461	80587

(e) to (g) As per terms and conditions of Brochure of Rohini Residential Scheme, DDA reserved the right to allot a different size of plot in the same category. In order to cover all the waiting registrants for allotment of plots under Rohini Residential Scheme-1981, size of these plots were restricted only to 32 sq.mtrs. for LIG Category and 60 sq.mtrs. for MIG Category and size of plots for EWS Category was retained as 26 sq.mtrs. DDA has informed that the plots are allotted as per the terms and conditions of Brochure of Rohini Residential Scheme-1981 and question of harassment to the applicants does not arise.

#### **Slash in rates of DDA land**

2910. SHRI DILIP KUMAR TIRKEY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that recently the Ministry has decided to slash DDA land rates, if so, the details thereof; and

(b) the rationale behind such a move?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAOINDERJIT SINGH): (a) The Ministry has approved the rates of premium for lands allotted for institutional purposes by DDA for the years 2014-15 and